

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.4190/2015

Order Reserved on: 19.11.2015
Order Pronounced on: 23.11.2015

**Hon'ble Shri V. Ajay Kumar, Member(J)
Hon'ble Shri Uday Kumar Varma, Member(A)**

R.S. Rana
Assistant Director (Ministerial)
Civil Circle-18, AGVC, DDA
New Delhi-23. Applicant

(By Advocate: Shri Malaya Chand)

Versus

1. Union of India
Through its Secretary Ministry of Home Affairs
North Block, New Delhi.

2. Central Forensic Science Laboratory
Through its Director
C.G.O. Complex, Block-4
4th Floor, Lodhi Road,
New Delhi-110003. Respondents

Order

By Hon'ble Shri Uday Kumar Varma, M(A)

In this OA the applicant is seeking the following relief:

- "a) Direct the respondents to supply copy of report of committee.

- b) Direct the respondents to supply copy of reply of Dr. Reeta Rani Gupta.

And/Or

- c) Direct the respondents to dispose of representations mentioned in preceding para

and particularly, dated 15.09.2015 respectively of applicant by dealing with the contentions of applicant And further by passing a speaking and reasoned order.

d) Pass any other order or orders may deem fit in the circumstances of the case."

2. Heard.

3. The applicant was not able to explain under which disciplinary proceedings these documents are to be required. It also appears that he has been writing various authorities designated by RTI to get this information and copies of documents.

4. Concededly, the copies of the enquiry report as well as the reply of Dr. Reeta Rani Gupta are part of the action taken by the respondents in pursuance of the complaints of the applicant. These are administrative processes and not part of a proceeding under a statutory enquiry like a departmental enquiry.

5. It is borne out from the records that the applicant is still in the process of obtaining the copies of these documents through RTI, which is the right thing to do. Further, the records show that the applicant has not fully exhausted all the authorities under RTI laws in his pursuit to obtain the copies of these documents. We see that his last communication in this regard is to First Appellate

Authority/Director, CFSL, which is, dated 17.09.2015. The Applicant must continue to take this route in order to get the documents rather than seeking this relief from the Tribunal.

6. Given these facts and circumstances, the OA does not deserve to be entertained in this form and is dismissed.

(Uday Kumar Varma)
Member(A)

(V. Ajay Kumar)
Member(J)

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